

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)

ITEM No.15
CP (CAA) No. 15/BB/2022

IN THE MATTER OF:

M/s. Dynafab Engineering Pvt Ltd
Vs.

... Petitioner
... Respondent

Order under Section 230-232 of Companies Act, 2013

Order delivered on 02.12.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Sh. Prasanna Naganur

ORDER

1. Heard Mr. Prasanna Naganur, learned Counsel for the Petitioner.
2. The reports from the statutory authorities are still awaited.
3. Two weeks more time are granted for filing reports by the statutory authorities, if any and the Petitioner shall file response to the reports filed by the statutory authorities within one week from the date of receipt of copy of the reports.
4. Affidavit for no objection from the objectors has not been filed by the Petitioner as per Para.4 of the order dated 11.07.2022. Two weeks time are granted for filing the same.
5. List the C.P. on **02.01.2023.**

— Sd —

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

— Sd —

(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)